

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1093/(MAH)/2017
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 04.07.2017

NAME OF THE PARTIES:

Graphene Media Pvt.Ltd.
V/s.
House Full International Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
25	Adv. Rakesh Agrawal	Adv for CD	(10) Rakesh
	Adv. Hasunur Raviya	Adv for	(Signature)
	Adv. Isha Khandkadia	Operational creditors	Ishako
	1/b Juris Link, Advocates		

ORDER

CP No. 1093/I&BP/NCLT/MB/MAH/2017

For having the Petitioner and Corporate Debtor arrived into a settlement in
between them, the Petitioner's side is directed to file a memo of withdrawal and
Consent Term, if any, in between them on 10.07.2017.

List this matter on 10.07.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)